

**IN THE COURT OF MS. SMITA GARG,**  
**ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,**  
**KARKARDOOMA COURTS, DELHI.**

Bail Application No. .... /2020  
State v. Rajkumar Maheshwani @  
Rajkumar Maheswari  
FIR No. 90/2019  
P.S. Shahdara  
U/s 304/341/120B/34 IPC

**27.04.2020**

Present: Sh. Prem Narayan Singh, APP for the State.  
IO Insp. Prahlad Singh is present.  
Complainant Rahul Sharma with counsel Sh. K.S. Rana.  
Sh. Gaurav Singh, Legal Aid Counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.
2. This application has been received from the Jail. Applicant is seeking interim bail for a period of 45 days on the basis of guidelines/criterion laid down in minutes of Meeting dated 28.03.2020 and 07.04.2020 of the High Powered Committee of Hon'ble High Court of Delhi constituted in terms of the directions issued by Hon'ble Supreme Court in Suo Motu Petition (Civil) No. 1/2020 titled as 'In Re. Contagion of COVID-19'. Alongwith the application, the certificate of the Jail Superintendent regarding the period of custody and the certificate of Jail Visiting Doctor to the effect that the applicant is suffering from HIV have been annexed.

*Smita*  
27/4/2020

3. Ahlmad has submitted that no report in compliance of the last order has been received from the Jail so far. However, IO Insp. Prahlad has today filed reply to the bail application. He has stated that the charge sheet has already been filed against the applicant inter alia under Section 302 IPC.

Since Section 302 IPC prescribes punishment upto death, the applicant does not fall even within the further relaxed criterion laid down by the High Powered Committee of Hon'ble High Court of Delhi in the minutes of its Meeting dated 18.04.2020. **The application is, accordingly, dismissed.**

4. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

  
(SMITA GARG)  
Duty Judge/Addl. District Judge-02,  
Shahdara, Karkardooma Courts,  
Delhi:27.04.2020

**IN THE COURT OF MS. SMITA GARG,**  
**ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,**  
**KARKARDOOMA COURTS, DELHI.**

Bail Application No. ....../2020

State v. Rafiq

FIR No. 69/2010

P.S. Seema Puri

U/s 307/332/353/394/395/186/147/148/152/412/34 IPC

**27.04.2020**

Present: Sh. Prem Narayan Singh, APP for the State.  
IO SI Sonu is present.  
Sh. Gaurav Singh, Legal Aid Counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.
2. This application has been received from the Jail. Applicant is seeking interim bail for a period of 45 days on the basis of guidelines/criterion laid down in minutes of Meeting dated 28.03.2020 and 07.04.2020 of High Powered Committee of Hon'ble High Court of Delhi constituted in terms of the directions issued by Hon'ble Supreme Court in Suo Motu Petition (Civil) No. 1/2020 titled as 'In Re. Contagion of COVID-19'.
3. Ahlmad has submitted that no report in compliance of the last order has been received from the Jail so far. The concerned Jail Superintendent is again directed to furnish certificate specifying the conduct of the applicant during the period of his custody.

*Kita*  
27/4/2020

In the reply filed by IO, it has been stated that the applicant is involved in other cases also. Considering the same, let a report be also called from the concerned Jail Superintendent as to whether the applicant is in custody in some other case/s and if so, whether he is on bail in such case/s.

4. Application be put up for consideration on **29.04.2020**.

5. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

  
**(SMITA GARG)**  
**Duty Judge/Addl. District Judge-02,**  
**Shahdara, Karkardooma Courts,**  
**Delhi:27.04.2020**

**IN THE COURT OF MS. SMITA GARG,**  
**ADDITIONAL DISTRICT JUDGE-02, SHAHDARA,**  
**KARKARDOOMA COURTS, DELHI.**

Bail Application No. ....../2020  
State v. Pankaj @ Kailash  
FIR No. 494/2019  
P.S. Nand Nagri  
U/s 304/323/506/325/34 IPC

**27.04.2020**

Present: Sh. Prem Narayan Singh, APP for the State.  
IO SI K.P. Singh is present.  
Sh. Ravinder Kumar, counsel for the applicant/accused.

1. In view of the office order No. 2155-2175/Judl./SHD/2020 dated 15.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi issued in the wake of Corona Virus (Covid-19) pandemic, the present application has been put up before the undersigned and heard through video conference using CISCO WebEx app.
2. This is an application for grant of interim bail moved on behalf of the applicant/accused Pankaj @ Kailash.
3. Interim bail has been sought on the ground that the wife of the applicant namely Smt. Deepa is in advanced stage of pregnancy and the doctors have opined the expected date of delivery as 30.04.2020.
4. Application has been opposed by Ld. APP for the State.
5. Alongwith the application, the applicant had annexed Ante Natal Card of his wife issued by Swami Dayanand Hospital, Shahdara, Delhi. The same has been got verified through IO. In the verification report filed today, IO has affirmed the factum of pregnancy of the wife of the applicant. A perusal of the medical record of the wife of the

*Kita*  
*27/4/2020*

applicant shows that the expected date of delivery has been opined as 31.04.2020. It is a matter of record that both the brothers of the applicant, who are the co-accused in the present case, are also in custody. The counsel for the applicant has submitted that the parents of the applicant have already expired. Needless to say, the presence of the applicant at the need of this hour by the side of his pregnant wife is necessary. Considering the facts and circumstances, **the applicant is granted interim bail till 15.05.2020** subject to furnishing personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the Ld. Duty MM/Ld. Jail Duty MM.

**After the expiry of the said period, the applicant shall surrender before the Jail Superintendent on 16.05.02020.**

With the above direction, **the application stands disposed of.**

6. Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O(Judicial), who shall supply the same to the parties and the concerned Jail Superintendent in terms of the Office Order No. 2204-2221/D&SJ Shd/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.

  
(SMITA GARG)  
Duty Judge/Addl. District Judge-02,  
Shahdara, Karkardooma Courts,  
Delhi:27.04.2020